

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:2705  
ANSWERED ON:26.08.2013  
RECYCLING OF WASTES  
Thomas Shri P. T.

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) the quantity of hazardous wastes imported in the country for recycling purposed during the last three year and current year;
- (b) whether the Government has assessed the presence of radioactive material in such wastes;
- (c) if so, the details thereof including its effect on environment;
- (d) whether the Government has any proposal to set up a monitoring mechanism in this regard;
- (e) if so, the details thereof and the steps taken by Government in this regard?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) During 2010, 2011, 2012 and the current year, the Ministry has granted permission for import of 16,45,329 MT; 1,94,408 MT; 8,22,429 MT; and 3,25,960 MT of hazardous waste, respectively for recycling, recovery or reuse under the Hazardous Waste Rules, 2008. During this period no permission for import of e-waste has been granted by the Ministry.

(b) & (c) As per the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008 assessment of radioactivity is not a requirement for appraising the proposals for import and export of hazardous waste and hence does not come under the purview of Ministry of Environment and Forests.

However, as per the information furnished by Atomic Energy Regulatory Board (AERB), Directorate General of Foreign Trade (DGFT), has made it mandatory for import of metal scrap to have Pre- Shipment Inspection Certificate indicating that the imported metal scrap is free from any hazardous, toxic waste, radioactive contaminated waste / scrap containing radioactive material.

(d) & (e) As informed by AERB, the Ministry of Shipping has taken steps to install portal monitors at 12 designated ports in the country.